Verizon response to TRAI consultation on CLS

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Subject : Verizon response to TRAI consultation on CLS

To : pradvnsl@trai.gov.in, ja nsl1 <ja.nsl1@trai.gov.in> Cc : Debasish Dey <debashish.dey@in.verizon.com>

Shri U. K. Srivastava Pr. Advisor (NSL) Telecom Regulatory Authority of India Mahanagar Door Sanchar Bhawan, Jawahar Lai Nehru Marg, <u>New Delhi-110002</u>

Subject: Verizon's response to TRAI Consultation Paper No. 07/2018 dated 18" October 2018 on Estimation of Access Facilitation Charges and Co-location Charges at Cable Landing Stations

Dear Sir,

At the outset we are very thankful to TRAI for the opportunity to provide comments on the captioned Consultation Paper.

We fully support the underlying regulatory principles that lie at the core of TRAI's regulation on The International Telecommunication Cable Landing stations Access Facilitation Charges and Co location Charges Regulations, 2012(No. 27 of 2012) dated 21st December, 2012("CLS Regulation"). We sincerely urge TRAI to expedite the current consultation process and prescribe charges under Schedule I, II and III to be made effective from 1st January 2013.

Verizon supports the response given by the industry association ACTO on the two limited issues raised in the present consultation.

Thanking you, Respectfully submitted

Yours sincerely, for Verizon Communications India Pvt. Ltd.

Priya Mahajan Public Policy and Regulatory Counsel

Regards

Priya

Tue, Oct 30, 2018 04:02 PM